

Company: Sol Infotech Pvt. Ltd. Website: www.courtkutchehry.com

Printed For:

Date: 21/11/2025

(2019) 02 CHH CK 0388

Chhattisgarh High Court

Case No: Writ Petition (S) No. 1139 Of 2019

Shiv Kailash Singh APPELLANT

۷s

State Of Chhattisgarh

And Ors RESPONDENT

Date of Decision: Feb. 21, 2019 Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Sumit Singh, Jitendra Pali, RK Gupta

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The limited grievance which the petitioner has raised is that his GPF amount has not been released by the respondents till date. On the contrary, the

respondents have issued an order dated 24.01.2018 intimating the petitioner that there is a negative balance of Rs.9,85,970/- to be recovered from the

petitioner.

2. The counsel for the petitioner at this juncture makes a categorical submission that he has instruction to state that the petitioner at no point of time

had withdrawn any amount from his GPF account and that according to him, there is a credit balance of over Rs. 12,53,864/- in his GPF account, but

the respondents have erroneously shown negative balance of more than nine Lakhs.

3. Considering the nature of dispute and the relief sought for by the petitioner, this court is of the opinion that as of now ends of justice would meet if

the office of the respondent No.5 is directed to call upon the petitioner and re-scrutinize the GPF account of the petitioner with the available records

that the petitioner has so far as GPF amount is concerned. Meanwhile, the respondent No.5 shall also call upon the competent officer from the office

of the respondent No.1 along with entire service records of the petitioner more particularly the documents pertaining to GPF account of the petitioner

and on due verification of the entire records and after giving an opportunity of explanation to the petitioner, a fresh order be passed within an outer

limit of four months.

- 4. Finally if it is found that the petitioner is entitled for certain amount on GPF head, the same should be released to him forthwith without any further delay.
- 5. The writ petition accordingly stands disposed of.